

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION NO. 705

TO BE ANSWERED ON THE 26TH JULY, 2021

NEW DIGITAL MEDIA ETHICS

705. SHRI MALLIKARJUN KHARGE

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has sent any notice to take down objectionable content from digital media outlets under the new digital media ethics;

(b) if so, the details of such orders, for each digital media outlet, with the reason for the content being objectionable;

(c) the number of such orders have been complied with;

(d) what action can be taken against such media companies, in case of refusal to take down any content after receiving such a notice; and

(e) whether any such action has been taken so far?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH
THAKUR):**

**(a) to (e) The Government has notified the Information Technology
(Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021
on 25th February, 2021, a copy of which is available on the website of
the Ministry i.e. www.mib.gov.in.**

**Part -III of these Rules, administered by Ministry of Information and
Broadcasting, inter- alia provide for Code of Ethics to be followed by
publishers of news & current affairs on digital media and publishers of
online curated content (OTT Platforms).**

**No notice/orders for take down of content have been issued to any
digital publisher for violation of the Code of Ethics.**